

(21)

CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH.

C.P. 177/94

in

O.A. 118/92

New Delhi this the 7th day of September, 1994.

Shri N.V. Krishnan, Vice Chairman(A).

Smt. Lakshmi Swaminathan, Member(J).

Gopi Chand
S/o Shri Lekhi Ram,
R/o J-1742, Jahangirpuri,
Delhi. ..Petitioner.

By Advocate Shri K. Venkatraman.

Versus

1. Shri R.K. Takkar,
Chief Secretary,
Govt. of National Capital
Territory of Delhi,
Delhi Admn. Secretariat,
5, Sham Nath Marg,
Delhi.

2. Shri R.K. Sharma,
Commandant, Home Guard,
Raja Garden,
New Delhi. ..Respondents.

By Advocate Shri B.S. Gupta.

ORDER (ORAL)

Shri N.V. Krishnan.

It is stated by the learned counsel for the applicant that the respondents have issued an order dated the 2nd September, 1994, a copy of which has been kept on record, by which the applicant has been reinstated provisionally subject to the decision in the S.L.P. filed before the Supreme Court. In the circumstance, the learned counsel for the applicant states that there is nothing more left in the contempt petition. Accordingly, the notice issued in the contempt petition is discharged.

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member(J)

'SRD'

N.V. Krishnan
(N.V. Krishnan)
Vice Chairman(A)

9.9.94